

WPIL Limited
CIN L36900WB1952PLC020274
Registered Office: Trinity Plaza,
3rd Floor, 84/1A, Topsis Road (South),
Kolkata - 700046

NOTICE

Notice is hereby given that pursuant to Regulation 29(2) read with Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of the Board of Directors of the Company shall be held on Wednesday, the 7th August, 2024 to inter alia, consider and approve the Unaudited Financial Results of the Company, subject to Limited Review by the Statutory Auditors, for the quarter ended 30th June, 2024.

The said notice can be accessed on the website of Stock Exchange at www.bseindia.com and also on the company's website at <https://www.wpil.co.in/investor-services.php>.

For WPIL LIMITED
Sd/-
U. Chakravarty
General Manager (Finance)
& Company Secretary
Place : Kolkata
31st July, 2024

CHANGE OF NAME

I, **NARENDRA MITRA MUSTAFI**, alias Br. Nageshachaitanya, son of Manabendra Mitra Mustafi, presently residing at Ramakrishna Mission Boys' Home, Rahara, Kolkata, West Bengal 700 118, henceforth, vide an Affidavit No.8044 dated 25.7.2024, sworn before the Executive Magistrate I-Class, Howrah, shall be known as **SWAMI SHUKLESHANANDA**.

पंजाब नेशनल बैंक Punjab National Bank
Circle SASTRYA NADA: 14 Pandit L.K. Mohra Road, Krishnagar, Nadia - 741011
Email: csa2026@pnbs.co.in, Ph: 9817914516 / 9934154865

CORRIGENDUM

Pursuant to the e Auction sale Notice Published in this newspaper on 20.07.2024 on account of borrower M/s Gitanjali and M/s Sri Krishna Builders in lot. no. 9 of GOAS Branch please read the EMD as Rs.10,99,000/- instead of Rs.10,09,900.00. All other details published in this notice should be treated as correct.

Date: 01.08.2024, Place: Krishnagar

NOTICE

That my client **Abhishek Sharma** Son of Ashok Kumar Sharma, residing at P-19, Metropolitan Co-operative Housing Society, Sector A, Kolkata-700105 have lost Deed being No. 060202941 for the year 2022, 692 for the year 1985, 060401873 for the year 2008, 00861 for the year 2012, 2275 for the year 2014, 1082 for the year 2012, 1071 for the year 2011, 06040151 for the year 2010, 00864 for the year 2007, 268 for the year 2010, 01038 for the year 2008, 00057 for the year 2014, 01751 for the year 2007, 01287 for the year 2007 and also lodged a General Diary in Bidhannagar North Police Station vide G.D. Entry No. 1954/24, dated 30-07-2024. Any person having any claim, share, right, title, interest, concerning the matter or any objection whatsoever must notify the same to the undersigned with supporting documentary evidence, within fortnight from this date where after the claim if any shall be deemed to be waived and no further claim shall be entertained.

Pallavi Karmakar
Advocate
Ph.no. 9007824957

EAST COAST RAILWAY

1) e-Tender Notice No. e-Tender-Elect-G-22-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS UNDER BRAMHAPUR - PALASA SECTION OF KHURDAROAD DIVISION.
Approx Cost of the work (₹):
9,13,01,140.80, EMD (₹): 6,06,500.00

2) e-Tender Notice No. e-Tender-Elect-G-23-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS OVER BHUBANESWAR - CUTTACK - PARADEEP - BHADRAK SECTION OF KHURDAROAD DIVISION.
Approx Cost of the work (₹):
8,86,77,544.80, EMD (₹): 5,93,400.00

3) e-Tender Notice No. e-Tender-Elect-G-24-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS UNDER ANGUL SECTION OF KHURDA ROAD DIVISION.
Approx Cost of the work (₹):
9,18,25,860.00, EMD (₹): 6,09,100.00

4) e-Tender Notice No. e-Tender-Elect-G-25-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS AT HEAD QUARTER JURISDICTION OF EAST COAST RAILWAY.
Approx Cost of the work (₹):
9,10,38,781.20, EMD (₹): 6,05,200.00

5) e-Tender Notice No. e-Tender-Elect-G-26-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS UNDER PARADEEP - KENDUJHARGARH SECTION OF KHURDAROAD DIVISION.
Approx Cost of the work (₹):
8,73,65,746.80, EMD (₹): 5,86,800.00

6) e-Tender Notice No. e-Tender-Elect-G-27-24
DESCRIPTION OF WORK : PROVISION OF RENEWABLE SOLAR ON GRID PLANT OF DIFFERENT CAPACITIES ON ROOF TOP AND SHED TOP IN VARIOUS LOCATIONS UNDER PARADEEP - KENDUJHARGARH SECTION OF KHURDAROAD DIVISION.
Approx Cost of the work (₹):
8,10,69,116.40, EMD (₹): 5,55,400.00

7) e-Tender Notice No. e-Tender-Elect-G-28-24
DESCRIPTION OF WORK : COMPREHENSIVE MAINTENANCE OF CASSETTE & TOWER TYPE AIR-CONDITIONERS OF DIFFERENT CAPACITY OF LG MAKE AT RAILSADAN FOR A PERIOD OF THREE YEARS.
Approx Cost of the work (₹):
44,09,429.95, EMD (₹): 88,200.00

Completion period : 06 Months (For Sl. No. 1 to 6) and 36 Months (For Sl. No. 7).

Tender Closing Date and Time : At 1500 Hrs. on 16.08.2024 (for all the tenders).

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : <http://www.reps.gov.in>

Note : The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Sr. Divisional Electrical Engineer (G),
PR-371/P/24-25
Khurda Road

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PROGRESSIVE METERS PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS
1	Name of Corporate Debtor PROGRESSIVE METERS PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor 08.10.2013
3	Authority under which corporate debtor is incorporated/registered Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U33111WB2013PTC197828
5	Address of the registered office and principal office (if any) of corporate debtor Flat No. 2C, 2nd Floor, Urvasi Apartments, 3 Hungerford Street, Kolkata, Kolkata, West Bengal, India, 700017
6	Date of closure of Insolvency Resolution Process 11.07.2024
7	Liquidation commencement date of corporate debtor (Order Received On 30.07.2024 By The Liquidator)
8	Name and registration number of the insolvency professional acting as liquidator Name: Rakesh Kumar Agarwal Registration No: IBBI/PA-001/IPP-0043/2017-18/10786
9	Address and e-mail of the liquidator, as registered with the Board Address: 20, N S Road, Block-A, 1st Floor, Room No.-15 Kolkata-700001 Email: rakesh202@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator Address: 20, N S Road, Block-A, 1st Floor, Room No.-15 Kolkata-700001 Email: progressive-meters.sip@gmail.com, rakesh202@hotmail.com
11	Last date for submission of claims 30.08.2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Progressive Meters Private Limited on 12.07.2024. The stakeholders of Progressive Meters Private Limited are hereby called upon to submit their claims with proof on or before 30.08.2024 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under

Sd/-
(Rakesh Kumar Agarwal)
Liquidator of Progressive Meters Private Limited
Registration no: IBBI/PA-001/IPP-0043/2017-18/10786
Place: Kolkata AFA No: AA1/10786/02/2022/105492 (valid upto 24th January, 2025)

HOWRAH MUNICIPAL CORPORATION
4, MAHATMA GANDHI ROAD, HOWRAH-711011
☎ 033 2638 3211/12/13 ☎ 033 2641 0830 www.myhmc.in

WB-HMC/NIT/ED/04/EE-II/24-25 Dated: 30.07.2024

e-Tender Notice

e-Tender in prescribed form are being invited by Executive Engineer (Roads), HMC for Improvement of different roads by Cement Concrete, Paver Block & Bituminous work under Howrah Municipal Corporation area from reputed, resourceful & bonafide contractors having sufficient experience in similar nature of work. Related information in detail will be available from the e-Tender Notice & the Department of EE-II/ <https://wbtdenders.gov.in> Bid submission (online) closing date: 17.08.2024 up to 6.00 P.M. Tender ID: 2024_MAD_724623. HMC Authority reserves the right to accept or reject any application without any reason.

20(3)/24-25
31.7.24

Secretary
Howrah Municipal Corporation

HOWRAH MUNICIPAL CORPORATION
4, MAHATMA GANDHI ROAD, HOWRAH-711011
☎ 033 2638 3211/12/13 ☎ 033 2641 0830 www.myhmc.in

WB-HMC/NIT/ED/03/Market/24-25 Dated: 30.07.2024

e-Tender Notice

e-Tender in prescribed form are being invited by Executive Engineer (Market), HMC for 2 nos work of proposed Flower Market at Howrah Hat Complex from reputed, resourceful & bonafide Contractors having sufficient experience in similar nature of work. Related information in detail will be available from the e-Tender Notice & the Department of Market <https://wbtdenders.gov.in> Bid submission (online) closing date: 19.08.2024 up to 6.00 P.M. Tender ID: 2024_MAD_724712. HMC Authority reserves the right to accept or reject any application without any reason.

19(3)/24-25
31.7.24

Secretary
Howrah Municipal Corporation

e-Tender Notice

Chairperson Board of Councillors, Dankuni Municipality, invites Tender for Supply of Digital Generator for UPHC-1 Khariar Ward No-2 & UPHC-2 Hanspukur Ward No-20 under Dankuni Municipality for E-N.I.T No- WBMA/DKM/SUPL/e-NIT-02/2024-25. Bid Submission closing date (Online)-16/08/2024. Details may be seen from www.wbtenders.gov.in the official website of e-Tender.

Sd/-
Chairperson
Dankuni Municipality

JK LAKSHMI CEMENT Ltd.

Extract of Consolidated Unaudited Financial Results for the Three Months ended 30.06.2024

₹ in Crores

Sl. No.	Particulars	Consolidated		
		Three months ended 30.06.2024	Three months ended 30.06.2023	Year ended 31.03.2024
		Unaudited	Unaudited	Audited
1.	Total Income from Operations	1576.96	1741.38	6856.58
2.	Profit before Interest, Depreciation & Taxes (EBITDA)	235.45	207.36	1120.26
3.	Net Profit for the Period before Tax & Exceptional Items	115.35	118.54	723.88
4.	Net Profit for the Period before Tax (after Exceptional Items)	117.95	118.54	732.49
5.	Net Profit for the Period after Tax & Exceptional Items	67.60	79.79	487.87
6.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	66.97	79.54	490.41
7.	Paid-up Equity Share Capital (Face Value ₹5/- per Share)	58.85	58.85	58.85
8.	Reserves (excl'd. Revaluation Reserve)			3127.80
9.	Earnings Per Share (of ₹5/- each) (Not Annualised)			
	Basic:	5.97	6.67	40.10
	Diluted:	5.97	6.67	40.10

NOTES:

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 31st July, 2024. The Auditors of the Company have carried out a "Limited Review" of the same.
- Standalone Financial Information of the Company, pursuant to Regulation 47(1)(b) of SEBI (LODR):

Particulars	Three months ended 30.06.2024	Three months ended 30.06.2023	Year ended 31.03.2024
	Audited	Unaudited	Audited
Total Income from Operations	1536.69	1647.18	6383.78
Operating Profit (EBITDA)	276.73	181.45	927.76
Profit before Tax & Exceptional Items	210.81	111.51	645.56
Profit before Tax (after Exceptional Items)	210.81	111.51	645.56
Net Profit/(Loss) for the Period after Tax & Exceptional Items	156.31	74.88	424.32

- The above is an extract of the detailed format of Quarter ended 30th June, 2024 Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Quarterly Financial Results are available on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com and also on Company's website at www.jklakshmicement.com.

Place: New Delhi
Date: 31st July, 2024

Vinita Singhania
(Chairperson & Managing Director)

Shareholders holding Shares in Physical Mode are requested to dematerialise them and complete their KYC.

Admin Office: No. 4, Nehru House, Bahadur Shah Zafar Marg, New Delhi - 110002 | Regd. Office: Jaykaypuram - 307019, Dist. Sirohi, Rajasthan
Website: jklakshmicement.com | E-mail: jkl.investors@gmail.com | Fax No.: 91-011-23722251 | CIN: L74999RJ1938PLC019511

CESC LIMITED

NOTICE INVITING E-TENDER

An e-tender is invited by Executive Director, Power Marketing, CESC Ltd having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of thermal power on medium term basis for a period of three (3) years as per Medium Term Standard Bidding Guidelines issued by Ministry of Power (MOP), GOI and its amendments thereof. Associated documents - Request for Qualification (RFQ), Request for Proposal (RFP) and APP - are available on www.mstcecommerce.com and www.cesc.co.in. The bids are to be submitted electronically through DEEP Portal of MSTC.

बैंक ऑफ इंडिया Bank of India **BOI**
Relationship Beyond Banking

BANK OF INDIA
BELUR MATH BRANCH
313, G T Road, Belur Math, Howrah-711202

Ref: BOI/BLR/NPA/24-25 Date: 23.07.2024

To:
GOURAB ROY CHOUDHURY
Flat no. 2G, 2nd Floor, Bally Nischinda no 1 colony, Howrah-711227

INTIMATION OF NOTICE OF SALE UNDER SARFAESI ACT

1. At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of **Rs.18,00,000.00**. We give hereunder details of various credit facilities granted by us and the amounts outstanding dues thereunder as on the date of this notice:- (Amount in Rs.)

Type of facility (Term Loan / Working Capital)	Account No	Sanctioned Limit	Outstanding dues as on date
STAR HOME LOAN	408675110000037	Rs.18,00,000.00	Rs.19,62,607.88
TOTAL		Rs.18,00,000.00	Rs.19,62,607.88

*** Amount Q/S + Charges + Uncharged interest (UCI) to be calculated @ contractual ROI from the date of NPA.

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/ securities (particulars of properties/assets charged to Bank):-
EQM of Flat and measuring 920 Sq. Ft. & building situated at Flat no. 2G, 2nd floor, Bally Nischinda no 1 colony, Nishinda Gram Panchayat, Ghoshpara, Howrah-711227.
(Full schedule of the property along with complete address as per the Title search investigation report/valuation report)

Boundaries:

On the North	Property of Anal Chakraborty & Others
On the South	By 18 Feet Wide Government Colony Main Road (Panchayat Road)
On the East	Property of Bappa Bhattacharjee and Sajal Bose
On the West	By 12'-6" wide common passage

3. The said credit facilities, have been classified as **Non-Performing Asset (NPA) with effect from 27-10-2021** in accordance with the directions/guidelines issued by the Reserve Bank of India.

4. Consequently, notice u/s 13(2) of SARFAESI act was issued on 10.03.2022 and symbolic possession u/s 13(4), (Rule 8(1)) of SARFAESI Act was issued on 20.07.2022.

Please be informed that the aforesaid property mortgaged with the Bank will be put up for e-auction sale through https://www.mstcecommerce.com/auction_home/bapi/index.jsp on a particular date after 30 days from the date of this notice, to be notified to you through publication of E-Auction Sale Notice and publication of the same in Newspapers. Further, please importantly note that as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) & rule 9 (1) of the Security Interest (Enforcement) Rules, 2002, in respect of the time available, to redeem the aforementioned secured assets i.e. to get it released from bank after payment of bank's dues is, prior to the date of publication of E-Auction Sale Notice in Newspapers.

Yours faithfully,
Sd/- Chief Manager & Authorised Officer
Bank of India

Place: BELUR MATH
Date: 23.07.2024

Copy to:
1. Borrower (applicable where mortgagor/owner of the property in question is different).
2. Guarantor (Where not the mortgagor).

PFC CONSULTING LIMITED
(A wholly owned subsidiary of PFC Limited)
Regd. Office: First Floor, "Urjanidhi", 1, Barakhamba Lane, Connaught Place, New Delhi - 110001, (India) Fax: 011-23443990

GLOBAL INVITATION (THROUGH E-BIDDING ONLY)
FOR SELECTION OF TRANSMISSION SERVICE PROVIDER ON BUILD, OWN, OPERATE AND TRANSFER (BOOT) BASIS FOR INTER-STATE TRANSMISSION PROJECTS

PFC Consulting Limited, a wholly owned subsidiary of Power Finance Corporation Limited (A Government of India Undertaking), invites proposals for setting up of transmission projects on Build, Own, Operate and Transfer (BOOT) basis following single stage two envelope process of "Request for Proposal" (RFP).

Interested bidders may refer to the RFP notification and RFP documents available on the website <https://www.mstcecommerce.com> and <https://www.pfcclindia.com>.

The Bidders may obtain the RFP documents on all working days between 10:30 hrs (IST) and 16:00 hrs (IST) from **01.08.2024 to one working day prior to bid submission for the projects mentioned below** on payment of a non-refundable fee of Rs. 5,00,000/- or USD 7,000 plus applicable GST @18% from 9th Floor, Wing - A, Statesman House, Connaught Place, New Delhi - 110001, Tel.: +91-11-23443996; Fax: 91-11-23443990; e-mail: pfcclt@pfcclindia.com. The RFP documents can also be downloaded from <https://www.mstcecommerce.com> and <https://www.pfcclindia.com>. However, in such case, interested party can submit Response to RFP only on submission of non-refundable fee of Rs. 5,00,000/- or USD 7,000 plus applicable GST @18% separately. The survey report and clarification to RFP documents shall be issued to those bidders, who have obtained/ purchased RFP documents by paying requisite fee at least one working day prior to bid submission date. Bidders should regularly visit website to keep themselves updated regarding clarifications/ amendments/ time extensions etc., if any. The important timelines in this regard are as follows:-

S. No.	Name of Transmission Scheme	Last Date for seeking clarifications (dd/mm/yyyy)	Last Date for submission of response to RFP (dd/mm/yyyy)	Date of opening of Response to RFP (dd/mm/yyyy)
1.	Transmission system strengthening to facilitate evacuation of power from Bhadla/Bikaner complex	21.08.2024	04.10.2024 up to 15:00 hrs (IST)	04.10.2024 up to 15:30 hrs (IST)

Note: PFC Consulting Limited reserves the right to cancel or modify the process without assigning any reason and without any liability. This is not an offer.

Bid Process Coordinator
PFC CONSULTING LTD.
(A wholly owned subsidiary of PFC Ltd.)
(A Govt. of India Undertaking)

An Initiative of
Ministry of Power
Government of India

Initiative Partner
Central Electricity Authority

कोल इण्डिया लिमिटेड
एक महारत्न कंपनी
www.coalindia.in

कोल बवन, परिवार स. 04 एमएचएच.
प्लॉट नं. एएफ 34, एफएम एरिया 1ए, न्यू टाउन, राजवर्ग, कोलकाता 700150
बीआईएन: L23109WB1973G01028844

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30.06.2024 (₹ in Crore Except EPS)

Sr. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2024	31.03.2024	30.06.2023 Restated ^	31.03.2024
		Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	36464.61	37410.39	35983.21	142323.98
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	14147.21	11430.48	13385.19	48812.61
3	Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	14147.21	11430.48	13385.19	48812.61
4	Net Profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	10959.47	8682.20	10528.03	37402.29
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	11028.53	8207.77	10712.03	36986.84
6	Equity Share Capital (Face value of share ₹ 10/- each)	6162.73	6162.73	6162.73	6162.73
7	Other Equity				76567.05
8	Earnings per share (EPS) (of ₹ 10 /- each)*				
	Basic: (in ₹)	17.78	14.09	17.08	60.69
	Diluted: (in ₹)	17.78	14.09	17.08	60.69

* EPS is not annualised for the quarter ended

Notes to the unaudited consolidated financial results:

^ The accounting for stripping activity adjustment was revised from the fourth quarter of FY 2023-24, and hence the figures for the quarter ended 30th June 2023 has been restated. Reconciliation of the restated profit for the quarter ended 30th June 2023 is given below:

Particulars	Quarter Ended 30.06.2023
	Unaudited
Previously reported profit for the period/year	7941.4
Depreciation/amortization/ impairment expense	388.36
Stripping activity adjustment	(3,061.22)
Current tax	(330.92)
Deferred tax	446.79
Restated profit for the period/ year	10498.39
Previously reported Earnings per share (EPS)	12.93
Restated Earnings per share (EPS)	17.08

Extract of Unaudited Standalone Financial Results for the Quarter ended 30.06.2024 (₹ in Crore Except EPS)

Sr. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2024	31.03.2024	30.06.2023	31.03.2024
		Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	389.71	488.05	335.75	1516.38
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	121.18	3425.82	978.15	16042.12
3	Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	121.18	3425.82	978.15	16042.12
4	Net Profit / (Loss) for the period after tax (after exceptional and/or extraordinary items)	87.46	3336.22	918.02	15766.83
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	79.60	3306.46	910.21	15718.00
6	Equity Share Capital (Face value of share ₹10/- each)	6162.73	6162.73	6162.73	6162.73
7	Other Equity				11242.60
8	Earnings per share (EPS) (of ₹10/- each)*				
	Basic: (in ₹)	0.14	5.41	1.49	25.58
	Diluted: (in ₹)	0.14	5.41	1.49	25.58

* EPS is not annualised for the quarter ended

Notes:

1. The above are the extracts of the detailed formats of Consolidated (including subsidiaries/ share in jointly controlled entities) and Standalone Financial Results for the quarter ended 30-06-2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended 30-06-2024 are available on the Stock Exchange websites and on the Company's website.

Company's website : www.coalindia.in
BSE Limited : www.bseindia.com
NSE Limited : www.nseindia.com

2. The above consolidated unaudited financial results, have been reviewed and recommended by the Audit Committee and thereafter approved by the Board of Directors at their respective meetings held on 31-07-2024. As required under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended, the Statutory Auditors have reviewed the above consolidated financial results for the quarter ended 30-06-2024.

3. The financial results of the Company have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015, ("Ind AS") prescribed under section 133 of the Companies Act, 2013. (For detailed notes refer to the websites mentioned in Note 1 above).

Date : 31-07-2024
Place : Kolkata

(P.M. Prasad)
Chairman - CUM